

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.522/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th October 2017, 10.30 A.M

Name of the Company	D K S Logistics Pvt.Ltd. -Versus- Mangalam Timber Products Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKHILESH KUMAR SHRIVASTAVA
 2. SHAKEEL MOHAMMED AKHTER
- } Applicant

[Signature]
17/10/2017

1. Mr Rishav Banerjee - Counsel
 2. Mr Kunal Chakravarty - Corporate Debtor
- 17/10/17

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the court for filing Vakalatnama. Prayer is allowed. Vakalatnama may be taken on record. Corporate debtor may file Vakalatnama within 3 days. Reply, if any, may be filed within 7 days with a copy in advance to the petitioner. Thereafter, rejoinder, if any may be filed within 3 days.

List the matter on 09/11/2017.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(Vijai Pratap Singh)
Member (J)